

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 3618.
TO BE ANSWERED ON MONDAY, THE 8TH AUGUST, 2016.**

e-COMMERCE COMPANIES

3618. DR. RAVINDRA BABU:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the total number of e-commerce companies working in the country;
- (b) the total amount of business done by these companies during the year 2015-16; and
- (c) the terms and conditions of licence for operating an e-commerce company in the country?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) & (b):** Data on number of e-Commerce companies working in India is not centrally maintained. Further, the Government has not undertaken any study to assess the business size of these companies.
- (c):** The e-Commerce companies are liable for compliance of the Companies Act and other applicable laws of the country. Such companies with FDI can operate only in activities which are specifically permitted as per the 'Consolidated FDI Policy Circular of 2016'. Further, activities of e-Commerce companies inter alia involve permission/ compliance of Shops and Establishment Act of the State concerned.
